TAMILNADU

Notification No. SRO 104 dated 7th Feb. 1970 Published in the Gazette of India dated 14th Feb. 1970

S.R.O. 104 dated 7th Feb. 1970—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to the cantonments in the state of Tamil Nadu, the Madras Building (Lease and Rent Control) Act, 1960 (Madras Act 18 of 1960) as in force in the state of Tamil Nadu on the date of this notification with the following modifications, namely :—

In the Madras Buildings (Lease and Rent Control) Act, 1960 (Madras Act 18 of 1960):—

1. In Section 1—

for sub-section (2) the following sub-section shall be substituted namely:—

"(2) this Act shall apply to the places declared to be cantonments under Section 3 of the Cantonments Act. 1924 (2 of 1924) in the state of Tamilnadu".

2. After Section 1, the following Section shall be inserted, namely :—

1A. The provisions of this Act shall not apply to—

(a) any premises within the cantonment belonging to the Central Government or to a Cantonment Board;

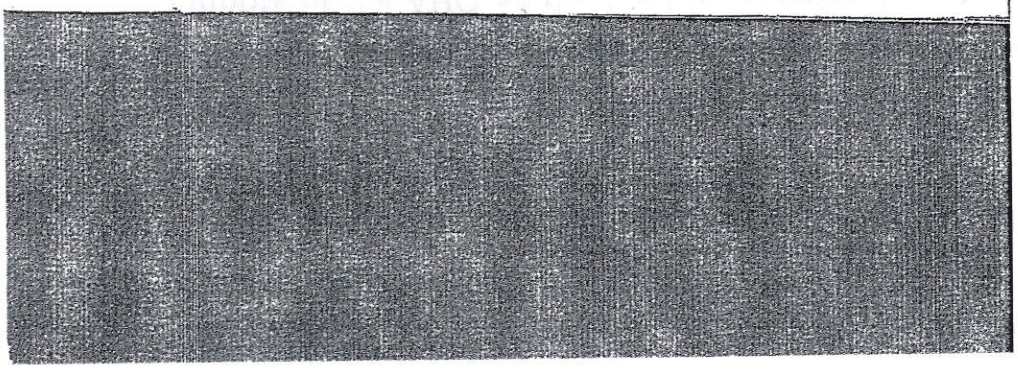
(b) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Central Government; or

(c) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923).

3. In Section 2—

(i) for clause (4), the following clause shall be substituted namely :—

"(4) Date of commencement means the date of publication of this notification in the Gazette of India",



(ii) after clause (5), the following clause shall be inserted, namely:—
(5-A) "local authority means any Cantonment Board",

(iii) in clause (8), for the words "by a municipal councilor district board or the corporation of Madras, "the words a Cantonment Board" shall be substituted.

4. In Section 3—

for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) if within seven days of the receipt by the autborised officer of a notice under sub-section (1) or sub-section (2), the Government or the autborised officer does not intimate to the landlord in writing that the building is required for the purposes of the State or Central Government or of the local authority or of any public institution under the control of any such Government or for the occupation of any officer of such Government or the local authority, the landlord shall be at liberty to let the building to any tenant or to occupy it himself:

Provided that the requirements of the Central Government or the Cantonment Board shall be given priority over the requirements of other authorities mentioned in this Section."

5. In Section 10,—

(i) **In sub-section (1),** in the first proviso thereunder, for the words "the Government" the words "the State or the Central Government" shall be substituted;

(ii) **In sub-section (4),** for the words "The Government" wherever they occur, the words "The State or the Central Government shall be substituted.

6. for Section 31, the following Section shall be substituted, namely :—

31. The Executive Officer of a Cantonment Board shall, on application made in this behalf and on payment of such fees as may, from time to time, be fixed by the Central Government, by notification, grant to the applicant a certified copy of the extract from the assessment list of the Board showing the rental value of the building or buildings in respect of which application has been made, relating to the period specified in the application. Such certified copy shall be received as evidence of the facts stated therein in proceedings under this Act."

7. Section 35 shall be omitted.

8. Section 38 shall be omitted.